IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

ITEM No. 11
C.P.(IB)-194(MB)/2019

IN THE MATTER OF:
Bank of Baroda (Dena Bank) .... Petitioner/Applicant
v.
Samrudhi Sugars Limited .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 22.06.2021

CORAM:
SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. RAVIKUMAR DURAISAMY
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant None
For the Respondent None

ORDER

This Bench directs the petitioner to take out personal notice and serve upon all the respondents and file proof of service within four weeks.

List the matter for further consideration on 13.07.2021.

Sd/-
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-
(RAVIKUMAR DURAISAMY)
MEMBER (TECHNICAL)

22.06.2021
DEEPAK KUMAR